

SHRI M. R. JANARTHANAN (Tirunelveli): Sir, I have given a notice to you. The Government of Karnataka is not honouring the award of the Tribunal. This is a serious issue relating to food problem in Tamil Nadu. Through you we want to bring it to the notice of the Prime Minister. The Government of Karnataka should honour the award of the Tribunal. The Supreme Court has also asked the Government of Karnataka to honour the Tribunal's verdict. This is the will of the Tamil Nadu Government also. The Central Government should force the Government of Karnataka to honour the Tribunal's award.

MR. SPEAKER: Well, I think many of the members have many important issues to raise here. It would be our endeavour to see that those issues are discussed. But we would seek your cooperation in not repeating the issues and not raising those issues which are less important. You may raise only those issues which are more important so that we can use the time for proper discussion. I am just pleading and I request you to cooperate.

SHRI P.G. NARAYANAN (Gobichettipalayam): I want to raise just one point. The Government of Tamil Nadu addressed the Government of Karnataka.....(*Interruptions*)

MR. SPEAKER: This issue has already been raised and you need not raise it again. Please sit down. Yes, Mr. Gowda.

(*Interruptions*)

MR. SPEAKER: This Prime Minister is on his legs. Please sit down.

SHRI P. V. NARASIMHA RAO: The matter which is raised just now about which all the members of the House, all the sections of the House and in fact the whole nation is justifiably worried and that is about the kidnaps that have taken place in Jammu and Kashmir and also in Assam.....(*Interruptions*)

AN HON. MEMBER: What about Assam?

SHRI P. V. NARASIMHA RAO: Assam also. I have said it. Sir, I would like to submit to the House that the Government are very vigorously pursuing all steps and are making all possible efforts to get the release of Shri Doraiswamy on this side and the others on the other side. Right now, at this moment, I do not have anything definite to report. But I am getting the reports almost every hour and I am in constant touch with the situation there. The Governor and the Administration are very keenly pursuing the matter and whenever there is something to report to the House, I will do so at the earliest. Or the Home Minister will do so. I would like to assure the House that the matter is under constant watch and we shall see that the release takes place as early and as smoothly as possible—God willing so!

SHRI NIRMAL KANTI CHATTERJEE: But we are getting the information from the press and not from the Government. You have to inform us instead of the Press. (*Interruptions*)

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, the release must be unconditional. Please do not toe the line of former Home Minister. (*Interruptions*)

[*English*]

SHRI BASU DEB ACHARIA: You have not said anything about the Soviet engineer who was killed.

SHRI P. V. NARASIMHA RAO: In Assam, unfortunately one Russian national who was an engineer, had been killed. This was done in violation of the time that had been laid for negotiations. It is not yet known to the Government how this was done. We are looking into the matter and I will certainly take the House into confidence when the truth comes out or becomes known to me.

SHRI. P. G. NARAYANAN: He has not answered on the Tamil Nadu issue (*Interruptions*)